IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-495/ND/2017

In the matter of:

Impex Services India (P) Ltd

....PETITIONER

Vs.

SSMP Industries Ltd

... RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent/Cor. Debtor

: <u>\$</u>

ORDER

Learned Counsels for the Petitioner as well as for the Respondent are present. It is represented by the Ld. Counsel for the petitioner that reply by the respondent has been made available only today (18.12.2017) and in the circumstances, some time is required to file rejoinder to the Petition.

Taking into consideration the said representation, 4 days time is granted to the petitioner to file its rejoinder.

List the matter on 15.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 18.12.2017